

- (ii) As regards objectionable coverage by Pakistan Radio/TV, the matter was raised by the Minister of State for Information and Broadcasting in the course of his visit to Islamabad during July 1984 when he drew the attention of the Pakistan authorities to such objectionable coverage by Pakistan Radio and TV.
- (iii) In Canada also attention of the Government was drawn to the fact that offensive pronouncements by those encouraging the terrorists were getting coverage in the Canadian Media.

Trade Union Rights for Central Government Employees and State Government Employees

3400. SHRI AMAR ROYPRADHAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

- (a) whether trade union rights have been granted to the Central Government employees and the employees of the State Legislatures ;
- (b) if so, the details thereof ;
- (c) whether some State Governments have granted trade union rights to the State Government employees of their States ; and
- (d) if so, the names of those States ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) to (d) At present no restrictions exist on the right of the Central Government employees to form associations or unions. However, only such associations or unions of employees which satisfy the provisions of the Trade Unions Act, 1926 enjoy rights under the Act. Other employees can form service associations which can be

recognised under the Scheme of Joint Consultative Machinery for Central Government employees.

So far as the employees of State Legislatures and State Governments are concerned, details are not available.

Public Call Offices in Banswara Doongarpur District of Rajasthan

3401. SHRI BHEEKHABHAI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of villages/ panchayat both from Doongarpur and Banswara Districts which have applied for public call offices at various places, but not provided so far because of shortage of long-distance Telephone Exchanges ;

(b) whether it is a fact that Government are following discriminatory policy in telecommunication development between rural poor villages and posh rich urban cities and towns ;

(c) if so, the enunciation of clearcut policy of his Ministry for rural areas ; and

(d) the quantum of amount spent during last two years, year-wise, on expansion of rural telecommunication and urban telecommunication separately ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL) : (a) Twenty-two villages in Doongarpur and Banswara districts have applied for Public Call Offices. Public Call Offices at five of these villages have already been provided. A Long Distance Public Call Office for one village and a small Auto exchange for another village is planned for 84-85. Four other Long Distance Public Call Offices are planned during 7th Five Year Plan. The remaining eleven places are not entitled to Long Distance Public Call offices on subsidized basis.